IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

(IB)-30(PB)/2018

IN THE MATTER OF:

Jord Engineers India Ltd.

... APPLICANT / PETITIONER

Vs

Punj Lloyd Ltd.

RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 16.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

SH. S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

Mr. Atul Batra, Advocate

For the Respondent(s):-

Ms. Mrinal Bharti, Advocate

ORDER

Learned Counsel for the petitioner states that there is an amicable settlement arrived at between the parties and he has instructions to apply for withdrawal of the petition with liberty to revive the proceedings, if such a situation arises. Learned Counsel for the respondent has accepted the aforesaid submission.

In view of Rule 8 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016, we grant permission to withdraw the petition.

Accordingly, the petition is dismissed as withdrawn in terms of the prayer made.

(M. M. KUMAR)
PRESIDENT

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

16.02.2018 V.Sethi